

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 201
(IB)-944(ND)2020

IN THE MATTER OF:

Alisha Traders ... **Applicant/Petitioner**

Versus

M/s. Zuberi Fibers Private Limited ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 28.09.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Dushyant Tiwari, Advocate

For the Respondent : Adv. Shankari Mishra

ORDER

Ld. Counsel appearing for the Respondent submits that they have deposited partly the cost of Rs. 5,000/- in the Prime Minister's Relief Fund for delay in filing the reply. However, the last order dated 16.08.2022 mentions the cost of Rs. 10,000/-. Ld. Counsel for the Respondent will take steps to deposit the balance amount of Rs. 5,000/- in the Prime Minister's Fund in a week in compliance of the previous order.

Reply is available on DMS. However, the Ld. Counsel appearing for the Applicant submits that he has not received the copy of the reply till date. Ld. Counsel for the Respondent submits that she has supplied the copy of reply to the previous counsel Mr. Tarun Aggarwal. However, she is directed to serve a copy of the reply today to the Ld. Counsel appearing for the Applicant on his E-mail ID to be shared on the chat box.

List the matter on 11.10.2022 for arguments. It is however made clear that if the matter is not argued by either of the parties, the matter will be decided on the basis of the documents available on the DMS.


(L.N. GUPTA)
MEMBER (T)


(BACHU VENKAT BALARAM DAS)
MEMBER (J)